

CENTRAL ADMINISTRATIVE TRIBUNAL

CALCUTTA BENCH

No.OA 153 of 97

Present : Hon'ble Mr.S.Biswas, Administrative Member
Hon'ble Mr.A.Sathath Khan, Judicial Member

GORACHAND CHATTERJEE

& 53 OTHERS.

...APPLICANTS

VERSUS

1. Union of India,
service through General Manager,
E.Rly., Fairlie Place,
Calcutta - 700001.
2. General Manager, E.Rly.,
Fairlie Place, Calcutta-1.
3. F.A. & C.A.O.,
Fairlie Place, Calcutta-1.
4. Secretary,
Ministry of Rlys.
Railway Board,
New Delhi - 1.
5. Chief A/cs Officer,
Admn., E.Rly.,
Calcutta-1.

...respondents.

For the applicants : Mr.B.C.Sinha, counsel

For the respondents: Mr.P.K.Arora, counsel

Heard on : 21.4.2003

Date of order : 01.05.2003

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...2/-

O R D E R

A.Sathath Khan, J.M.

The applicants pray for grant of similar benefits as has been given to the employees who have retired till 31.8.96.

2. When the matter was taken up for hearing the ld. counsel for the respondents submitted that this case is covered by the decision of this Tribunal dated 14.6.02 in OA 194/97. We have gone through the said decision of the Tribunal and the relief claimed by the applicant in this OA and we find that the decision of this Tribunal in OA 194/97 squarely applies to the facts and circumstances of the present case. In fact the decision of this Tribunal is based on the order of the Supreme Court dated 15.7.94 in I.A.No.4 in Review Petition No.951/92 in SLP(C) 13492 /91 and this Tribunal has held that the instructions of the Railways dated 24.9.96 are based on the above order of the Supreme Court. Under these circumstances we do not see any merit in this OA.

3. In the result, the OA is dismissed with no order as to costs.

MEMBER (J)

in

11/5/2003

S B
MEMBER (A)